

Nakulchauri H/O
Gk masand a 216/01

by
28/6

C.P. No. 46/01 for
order on 20-7-01 (20-7-01)

by
28/6

H) 20-7-2001

C.P. No. 46/2001

Applicant by Shri G.K. Masand.

From the averments made in
C.P. No. 46/2001 we are satisfied that
a prima facie case is made out against
Respondents for initiating action under
Section 11 and Section 12 of Contempt of
Courts Act, as the respondents are
liable to be punished. Let a notice
be issued to the contemnor to show
cause why he be not punished for
wilful disobedience of the order dated
6.10.2000 in O.A. No. 324/2000.

case posted to 3.9.2001.

Mr
28/7

(M.P. Singh)
MCA

B. Dixit
(B. Dixit)
V/C.

OS

Notice
to Applicant/Respondent(s)
on 14/8/2001

14/8/2001